

National Company Law Tribunal

Allahabad Bench

CP NO. 5/ND/2009

CA No. 21,36

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE COMPANY: *Pawan Tiwari Vs. Ms. Ganga Sheetagarch Pvt Ltd*

SECTION OF THE COMPANIES ACT/I & B CODE: *397/398 of the Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Thakur Sumit</i>	<i>Adv</i>	<i>Petitioner</i>	<i>Sumit</i>
<u>2.</u>	<i>Piyush Sinha</i>	<i>Adv.</i>	<i>Respondent</i>	<i>Piyush</i>

CP No. 5/ND/2009, CA No. 21,36

Shri Thakur Sumit for the petitioner. Advocate, Shri Himanshu Roy along with Piyush Sinha for the Respondent.

After hearing the counsel in respect of pending C.A No. 21/2016, we are of the view, that such application to be considered later on at appropriate stage, because prima-facie, we are of the view that the present Company Petition can be heard and finally disposed of on its merit excluding the question of validity of the disputed documents and genuineness of the petitioner's signature.

Notwithstanding with the above, it is also made clear, if during the course of hearing, if this court feels that present Company Petition is required to verify the genuineness of the signature of the petitioner. Therefore, such report as proposed to be submitted by the petitioner may be considered after giving an opportunity to the Opposite party to file its reply/ rebuttal.

The matter be listed on 23rd January, 2017.